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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 516/2023 & I.A. 504/2024

ZYDUS HEALTHCARE LIMITED & ORS. Plaintiffs

Through: Mr. Chander Lall, Sr. Advocate with Ms. Aadya Chawla, Ms. Nandini Choudhary, Ms. Yashi Aggarwal & Mr. Abhinav Bhalla, Advocates.

versus

ALDER BIOCHEM PRIVATE LIMITED Defendant

Through: Mr. Raghu Vinayak Sinha, Advocate.

CORAM: HON'BLE MR. JUSTICE ANISH DAYAL

<u>ORDER</u> 11.01.2024

I.A. 14145/2023 (under Order XXXIX Rule 1 & 2 of CPC filed by plaintiff)

1. Mr. Chander Lall, Ld. Senior Advocate has placed his submissions on behalf of the plaintiffs in support of the said application.

2. For response, accommodation was requested by Mr. Raghu Vinayak Sinha, Advocate, on behalf of the counsel for the defendant who was in personal difficulty.

3. Accordingly, list for further arguments on 15th January, 2024.

4. Counsel for the plaintiff shall place a two-page note synopsising the arguments which Mr. Lall has addressed along with the citations that he relied upon/ wishes to rely upon in support of his arguments. The said note may be filed and a printed copy be also handed over to the Court Master within the next week.

This is a digitally signed order.





5. Registry may provide digital copy of the file in this matter to the counsels for the parties at their request, on urgent basis since the matter is being heard.

6. Order be uploaded on the website of this Court.

ANISH DAYAL, J

JANUARY 11, 2024/*MR*